

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 225 OF 2023

IN THE MATTER OF:

MR. SANDIP HINDURAO THORAT

... APPLICANT

VERSUS

M/S. OM INDUSTRIES & ORS.

... RESPONDENTS

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Omkar Wangikar
Advocate for the Applicant

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MR.SANDIP HINDURAO THORAT	... APPLICANT
VERSUS	
M/S. OM INDUSTRIES & ORS.	... RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT

I, Mr. Sandip Hindurao Thorat, aged 40 years, Occ: Agriculturist, residing at post Kale - Bhairavnath Nagar, Tal- Karad, Dist. Satara 415 104, Maharashtra, the Applicant herein, do hereby solemnly affirm and declare as under :

1. I am the Applicant in the present Original Application and as such, I am well acquainted with the facts and circumstances of the case and therefore, competent to swear this additional affidavit.
2. That the Applicant has filed the present original application pertains to the substantial issue of environment due to illegal running and operating of Respondent No. 1 i.e. M/s. Om Industries without valid Consent from Maharashtra Pollution Control Board, and due to various non-compliances which causes serious environmental pollution nearby areas, inspite of that the Respondent's

/administration has remained mute to the happening, and not willing to take any appropriate action against the unit of Respondent No. 1.

3. That the Respondent No. 5 i.e. Gram Panchayat Kale has issued a letter to the Applicant on dated 04.09.2024 wherein it is clearly stated that, the construction of the industry Respondent No. 1 is completely illegal and the Respondent No. 5 has not issued building permission certificate to the Respondent No. 1. Hence the entire structure of Respondent No. 1 is illegal despite of the said industry of the Respondent No. 1 is running and operating. Copy of letter dated 04.09.2024 issued by the Respondent No. 5 to the Applicant is annexed herewith as **ANNEXURE A-1**.

4. The Applicant states that, the Additional Executive Engineer, Channel Maintenance Subdivision, Ogalewadi of Maharashtra State Electricity Transmission Co. Ltd. issued a show cause notice to the Respondent No. 1 on dated 16.07.2024. That as per the said show cause notice the proprietor of Respondent No. 1 (Om Industries) has erected the permanent building structure of said industry under and near to the very high pressure 110KV electricity conductor wire. During the said construction the Respondent No. 1 have not kept the required distance from the electrical conductor wire as required by Indian Electricity Act 2003 and Indian Electricity Rules 1956. Further it is illegal to build any kind of permanent or temporary structure under the power line as well as on the side of the power conductor. Also the Maharashtra State Electricity Transmission Co. Ltd. has not given any permission to build the structure of the Respondent No 1, hence the Maharashtra State Electricity

Transmission Co. Ltd. directed the Respondent No. 1 to remove the illegal structure within 7 days from the receipt of the said notice. Copy of the notice issued by the Additional Executive Engineer, Channel Maintenance Subdivision, Ogalewadi of Maharashtra State Electricity Transmission Co. Ltd. to the Respondent No. 1 on dated 16.07.2024 is annexed herewith as **ANNEXURE A-2**.

5. That Applicant states that, According to the notice dated 16.07.2024, issued by the Additional Executive Engineer of the Channel Maintenance Subdivision in Ogalewadi, Maharashtra State Electricity Transmission Co. Ltd., it is clear that the building belonging to Respondent No. 1 is entirely unauthorized. Despite this notice, the Respondent No. 1 has failed to remove the illegal structure and continues to operate the said industry unlawfully to this day.
6. The Applicant states that, according to the information provided to the applicant under the Right to Information Act by the Additional Executive Engineer of the Channel Maintenance Subdivision in Ogalewadi, Maharashtra State Electricity Transmission Co. Ltd., it has been stated that, in accordance with the Indian Electricity Rules of 1956, the Indian Electricity Act of 2003, and the CEA Safety Regulations of 2010, construction is permissible after maintaining a distance of 4.3 meters from the 132 KV electricity/power conductor line. Further considering the structure of the industry Respondent No. 1 some of the part is coming under the high tension power line and major portion come within the 4.3 meters from the 132 KV electricity/power conductor line, hence maximum portion of the

industry of the Respondent No.1 has to be demolish. Copy of letter dated 31.07.2024 issued by Additional Executive Engineer of the Channel Maintenance Subdivision in Ogalewadi, Maharashtra State Electricity Transmission Co. Ltd. to the Applicant is annexed herewith as **ANNEXURE A-3**.

7. That the Applicant states that, the Respondent No. 1 have put up the entire illegal structure and exploited them commercially without obtaining any permission from any of the planning or local authorities in utter defiance of the law. Any manufacturing activity or commercial activity under the illegal structure is not permissible. Further since no permissions were applied and obtained, the Respondent No. 1 did not comply with any municipal or planning regulations. All this was done with impunity because the Respondent No. 1 is aware that no permissions could be legitimately obtained to construct such structure in this critical zone. The Respondent No. 1 relied upon the usual apathy of the municipal and planning and other government authorities to initiate immediate action and perhaps protection of the powers that be to see that no action is initiated against the Respondent No. 1.
8. The Applicant states that, as per the circular dated 02.11.2022 issued by the Electrical Inspector, Electrical Inspector Department under Industry, Energy and Labour Department related to the prohibition of providing electrical power to building situated under the power lines or at unsafe distances adjacent to such power lines. According to the Electricity Act 2003 and Regulation 60 and 61 of the Central Electricity Authority (Measures relating to Electricity Supply and

Safety) Regulations 2010, it is unlawful and illegal to construct under power lines or at unsafe distances adjacent to power lines. Such irregular and illegal constructions should be considered obstruction of electricity line under Section 68 of Electricity Act 2003 and a civil suit should be filed in the Court of Executive Magistrate under Section 68 (5) of Electricity Act 2003 against the owner of such construction. Hence structure of the Respondent No. 1 is completely illegal and unauthorised, and which need to demolished immediately, also electricity connection should be disconnected. Copy of circular 02.11.2022 issued by the Electrical Inspector, Electrical Inspector Department, Miraj is annexed herewith as **ANNEXURE A-4**.

9. The Applicant states that, Mrs. Jagdale, Field Officer, MPCB Satara had conducted the visit on dated 06.05.2024 to the industry Respondent No. 1, on same day the Applicant had conducted the ambient noise test at unit of Respondent No. 1, and said test report was received on 08.05.2024 and result of test report as follows:

Sr. No.	Location	Average Noise Level Reading dB(A) (Day Time)	Limits as per CPCB guidelines
1	Front Side	84.6	Day Time = 75dB
2	Back Side	82.1	


Copy of the ambient noise test report dated 08.05.2024 is annexed herewith as **ANNEXURE A-5**.

10. The Applicant further states that, on 06.05.2024 while conducting the ambient noise test the most of the machines within the industry of Respondent No. 1 are not operated only despite of that such high result were received. Noise assessment conducted at that site of Respondent No. 1 with all machinery operating simultaneously would have indicated significantly much higher elevated noise levels. The Respondent No. 1 operated machinery daily, resulting in a substantial amount of noise pollution generated on a regular basis.

11. I say and submit that the aforesaid affidavit is necessitated so that the present Original Applicant may be adjudicated upon by the Hon'ble Tribunal on merits.

VERIFICATION

I, the above named deponent do hereby verify that the contents of Para 1 to 11 the above affidavit are true to my knowledge. Hence signed and verified at Sangli on this 24.09.2024


Signature of Advocate

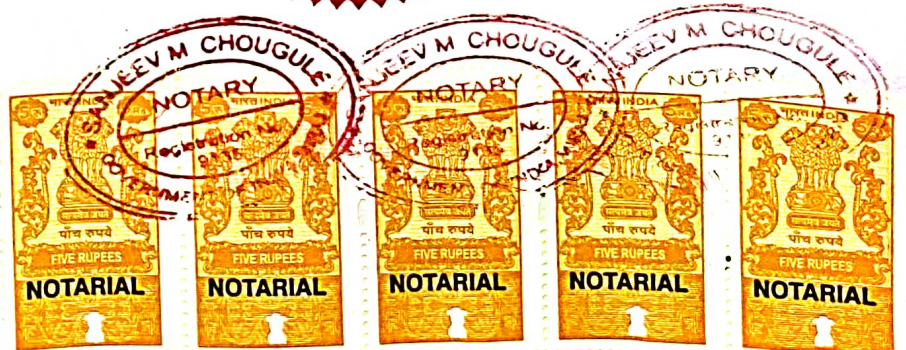

Deponent

Noted Register
Serial Number 8075/2024

Solemnly affirmed
BEFORE ME


Adv. S. M. Chougule
Notary Government of India
Miraj, Dist. Sangli Reg. No. 9135

24 SEP 2024





“निर्मल ग्राम”

“स्वच्छतेतून समृद्धीचा ध्यास हाच आमचा ग्रामविकास”

स्थापना : २४/८/१९३२

ग्रामपंचायत काले

ता. कराड, जि. सातारा Email : gpkale001@gmail.com



जावक क्र. १८/२०२४

दिनांक : ०४ / ०९ / २०२४

प्रती,

श्री.संदीप हिंदुराव थोरात

मु.पो.काले ता.कराड जि.सातारा

**Annexure
A-1**

यांचे हजुरास

विषय :- आपला अर्ज दि.२७/०८/२०२४ रोजीचा कार्यालयास प्राप्त अर्ज दि.२७/०८/२०२४ रोजी मिळालेबाबत.

महोदय,

वरील विषयास अनुसरून आपण मागविलेले माहितीनुसार श्री.गणपती रामचंद्र साळुंखे यांचे काले येथील ग्रा.पं.मि.नं.३०८८ नमूना नं.८ ला गट नं.६०५ मध्ये उत्तराभिमुखी १५ x १० चौ.फुट दगड वित सिमेंट पत्र्याची खोली बांधकाम व लगत पूर्वाभिमुखी ५४ x ४० चौ.फुट पत्रा शेड बांधकाम अशी अर्जावरून नोंद केली असून सदर इमारतीचा बांधकाम परवाना ग्रामपंचायतीने दिलेला नाही. येणेप्रमाणे माहिती असे.

Sodh

ग्रामविकास अधिकारी
ग्रामपंचायत कसबे काले
ता.कराड, जि.सातारा.

ENGLISH TRANSLATION

“Nirmal Gram”

“Our village development is the obsession of prosperity through cleanliness”

Establishment : 24/08/1932

GRAMPANCHAYAT KALE

TAL. KARAD DIST. SATARA

Email gpkale001@gmail.com

Outward No. 18/2024

Date: 04/09/2024

To,

Shri. Sandip Hindurao Thorat,

At Post Kale, Tal. Karad, Dist. Sangli

Subject: Regarding your application dated 27/08/2024 received to our department on dated 27/08/2024.

Respected,

Pursuant to the above subject and as per your request the construction of Mr. Ganapati Ramchandra Salunkhe within Kale village having its property number 3088 type number 08 of Gut No. 605 within that northern side 15x10 Sq. ft. constructing in brick, stone masonry structure with MS/steel sheet roof and eastern side 54x40 Sq. Ft. construction in steel sheet roof is registered as per the application, but the building permission certificate for the said building has not been issued by the Gram Panchayat.

Information as it comes.

S/d

Village Development Officer,
Gram Panchayat Kasbe Kale, Tal. Karad, Dist. Satara



प्रेषक:

कार्यालयाचे नांव: अतिरिक्त कार्यकारी अभियंता,
वाहिनी देखभाल उप विभाग ओगलेवाडी.
कार्यालयीनपत्ता: मु. पो. ओगलेवाडी, ता. कराड, जि. सातारा.
पिन नं: ४१५१०५. दुरध्वनी क्र: ०२१६४ २७२४१३.
ई मेल: adce3111@mahatransco.in, dyceowadi@gmail.com



जा.क.: अति. काअ/वा.दे.उपवि./ओ.वाडी/नोटीस/क्र. 175

दि: 16/07/2024

नोटीस

Annexure A-2

प्रति,

श्री. गणपत रामचंद्र साळुखे,
श्री. रमेश गणपत साळुखे,
रा. काले, MSEB शेजारी
ता. कराड जि. सातारा.
मो. क्र. ७६२०५८१०८५.

विषय: वाहिनी देखभाल उप विभाग ओगलेवाडी अंतर्गत असणाऱ्या अ.उ.दा. ११०के.व्ही काले टी बांबरवाडी वाहिनीच्या बाजूला पक्क्या स्वरूपाचे बांधकाम केलेबाबत.

- संदर्भ: १. भारतीय विद्युत नियम १९५६.
२. भारतीय विद्युत कायदा अधिनियम २००३.
३. Central Electricity Regulation 2010.
४. Govt. of India – Ministry of Power G.R. on dt.14.06.2024.

महोदय,

वरील संदर्भिय विषयास अनुसरून आपल्या निदर्शनास आणण्यात येते की, मौजे काले, ता. कराड या भागातून वाहिनी देखभाल उप विभाग महापारेषण ओगलेवाडी अंतर्गत असणाऱ्या अति उच्च दाब ११०के.व्ही काले टी बांबरवाडी वाहिनी जात आहेत. या वाहिनीच्या लो. क्र. ११८-११९ मधील विद्युत वाहकाच्या बाजूला आपण पक्क्या स्वरूपाचे बांधकाम केले आहे (ओम इंडस्ट्रिज कंपनी चालू केली आहे). सदरचे बांधकाम करताना आपण भारतीय विद्युत कायदा अधिनियम २००३ व भारतीय विद्युत नियम १९५६ नुसार आवश्यक असणारे विद्युत वाहकापासूनचे अंतर ठेवलेले नाही. विद्युत वाहिनीखाली तसेच विद्युत वाहकाच्या बाजूने कच्च्या अथवा पक्क्या स्वरूपाचे बांधकाम करणेस बेकायदेशीर आहे. सदरच्या बांधकामाबाबत महापारेषण कंपनीकडून कोणतीही पूर्व परवानगी घेण्यात आलेली नाही.

तरी आपणांस कळविण्यात येते की, सदरचे बांधकाम ही नोटीस मिळाले पासून ७ दिवासांच्या आतमध्ये काढून या कार्यालयास सहकार्य करावे अन्यथा पुढील कार्यवाही करणेत येईल. तसेच भविष्यामध्ये सदर बांधकामामुळे जिवित अथवा वित्तहानी झालेस, तसेच वाहिनीमध्ये बिघाड होऊन होणाऱ्या महापारेषण कंपनीच्या नुकसानीस आपण सर्वस्वी जबाबदार रहाल, याची कृपया नोंद घ्यावी. याबाबत आपणांस ही नोटीस देण्यात येत आहे.

आपल्या माहितीसाठी सादर.

True Copy of the document / record supplied under RTI Act.

Sd/-

Date - प्रत सविनय सादर : S. G. Bide

(Name of the Officer) S. G. Bide

CPIO मा. कार्यकारी अभियंता, अ.उ.दा. सुंवास विभाग, कराड.

(Name of the Public Authority) MSECL

अतिरिक्त कार्यकारी अभियंता (प्र),
वाहिनी देखभाल उपविभाग, ओगलेवाडी.

ENGLISH TRANSLATION

MAHARASHTRA STATE ELECTRICITY TRANSMISSION CO LTD

CIN No. U40109MH2005SGC153646

MAHATRANSCO <small>Maharashtra State Electricity Transmission Co Ltd.</small>	<p>From, Office Name: Additional Executive Engineer, Channel Maintenance Subdivision Office Address: At Post Ogalewadi, Tal. Karad, Dist. Satara, Pin 415 105, Tel. No. 02164 272413 Email: adee3111@mahatransco.in, dyeowadi@gmail.com</p>
Out. No. Ati Kay/va.de.upvi./o.wadi./notice/no. 175	
Date: 16/07/2024	

NOTICE

To,

Shri. Ganpat Ramchandra Salunkhe

Shri. Ramesh Ganpat Salunkhe

Residing at Kale, Near MSEB,

Tal. Karad, Dist. Sangli

Mob. 7620581085

Subject: Regarding construction of permanent structure near to 110KV
Kale ti Banmbarwadi line under the Channel Maintenance
Subdivision, Ogalewadi.

Reference: 1. Indian Electricity Rules 1956
2. Indian Electricity Act 2003
3. Central Electricity Regulation 2010
4. Govt. of India – Ministry of Power GR on dt. 14.06.2024

Respected,

Pursuant to the above subject it is brought to your notice that, from mouje Kale, Tal. Karad within this area under the Channel Maintenance Subdivision, Ogalewadi of Maharashtra State Electricity Transmission Co. Ltd. high voltage line 110KV Kale ti Bambarwadi is passing through. For the said line Lo. Kr. 118-119 near to electrical conductor you have erected permanent structure (Om Industries company is running). You have not kept the required distance from the electrical conductor wire as required by Indian Electricity Act 2003 and Indian Electricity Rules 1956 while constructing the said structure. It is illegal to build any kind of permanent or temporary structure under the power line as well as on the side of the power conductor. Also the Maharashtra State Electricity Transmission Co. Ltd. has not given any prior permission to build the said structure.

However, it is informed you that, the said construction should be removed within 7 days from the receipt of this notice and cooperate with this office otherwise further action will be taken. Also, please note that in the future, if there is any loss of life or financial loss due to the said construction, as well as the loss of the Mahapreshan Company due to the failure of the channel, please note that you will be fully responsible. This notice is being given to you.

Submitted for your information.

Sd/-

Additional Executive Engineer
Channel Maintenance Sub Division Ogalewadi.

True Copy of the document / record supplied under RTI Act.



प्रेषक:

कार्यालयाचे नांव: अतिरिक्त कार्यकारी अभियंता,
वाहिनी देखभाल उप विभाग ओगलेवाडी.

कार्यालयीनपत्ता: मु. पो. ओगलेवाडी, ता. कराड,
जि. सातारा. पिननं: ४१५१०५.

दुरध्वनीक: ०२१६४ २७२४१३.

ईमेल: adee3111@mahatransco.in, dyeeowadi@gmail.com

जा.क्र.: अति. काअ/वा.दे.उपवि./ओ.वाडी/RTI/क्र. १९१

प्रति,

मा. कार्यकारी अभियंता,
अऊदा संवसु विभाग,
कराड.

Annexure A-3

दि: ३१/०७/२०२४

विषय: माहितीचा अधिकार अधिनियम २००५ अन्वये श्री. संदिप हिंदुराव थोरात
रा. भैरवनाथनगर, काले यांनी मागितलेली माहिती.

संदर्भ: १. विभागीय कार्यालय, कराड यांचा ईमेल दि. ३०/०७/२०२४.

२. भारतीय विद्युत नियम १९५६.

३. भारतीय विद्युत कायदा अधिनियम २००३

४. Government of India, Ministry of Power, New Delhi No. 03/07/2015 Dt.15 Oct. 2015.

५. CEA Safety Regulations 2010.

वरील संदर्भिय विषयानुसार माहिती अधिकार अधिनियम २००५ अन्वये श्री. संदिप हिंदुराव
थोरात रा. भैरवनाथनगर, काले ता. कराड यांनी केलेल्या अर्जातील माहिती खालील प्रमाणे आहे.

१. काले गट नं. ६०५ मधील ११०के.व्ही काले टी बांबरवाडी वाहिनी पासून बांधकाम
करण्यास परवानगी आहे का यांची माहिती मिळावी ती कोणत्या कायदयाखाली आहे ते
मिळावे.

— संदर्भ क्र. ४ मधील पत्रानुसार १३२के.व्ही वाहिनीचा Width of Right of Way - 27 Mtr.
इतका आहे. तसेच भारतीय विद्युत नियम १९५६, भारतीय विद्युत कायदा अधिनियम
२००३ व CEA Safety Regulations 2010 नुसार १३२के.व्ही वाहिनीच्या विद्युत वाहकापासून
४.३ मीटर आडवे अंतर सोडून बांधकाम करण्यास परवानगी दिली जाते.

आपल्या माहितीसाठी व पुढील कार्यवाहीसाठी सादर.

MSETCL EHV O&M Bn. Karad

16/07/2024

True Copy of the document / record supplied under RTI Act.

Sd/-

Date -

(Name of the Officer)

CPIO

(Name of the Public Authority) MSETCL

HRS. G. Bide

Executive Engineer

MSETCL

एम्. पी. मदन
अति कार्यकारी अभियंता (प्र),
वाहिनी देखभाल उपविभाग,
ओगलेवाडी.

AEE

01-08

ENGLISH TRANSLATION

MAHATRANSCO Maharashtra State Electricity Transmission Co Ltd.	MAHARASHTRA STATE ELECTRICITY TRANSMISSION CO LTD
	CIN No. U40109MH2005SGC153646
From, Office Name: Additional Executive Engineer, Channel Maintenance Subdivision Office Address: At Post Ogalewadi, Tal. Karad, Dist. Satara 415105 Tel. No. 02164 272413 Email: adee3111@mahatransco.in, dyeeowadi@gmail.com	To, Executive Engineer, Department, Karad.
Out. No. Ati Kay/va.de.upvi./o.wadi./RTI/no. 191	Date: 31/07/2024

Subject: Information sought under the RTI Act 2005 by Shri. Sandip Hindurao Thorat, R/o Bhairavnath Nagar, Kale

Reference: 1. Email dated 30/07/2024 from Regional Office, Karad.
2. Indian Electricity Rules 1956
2. Indian Electricity Act 2003
3. Central Electricity Regulation 2010
4. Govt. of India – Ministry of Power, New Delhi No.
03/07/2015 Dt. 15 Oct. 2015
5. CEA Safety Regulations 2010

According to the above reference subject under the Right to Information Act 2005 Shri. Sandeep Hindurao Thorat R/o Bhairavanathnagar, Kale, Tal. Karad, the information in the application made by is as follows:-

1. Whether construction is permitted at Gut No. 605 Kale which is near to 110KV Kale ti Bambarwadi electrical line and under which law.
- As per the reference no. 4 letter 132 KV channel Right of Way is around 27 meter. Also, according to Indian Electricity Rules 1956, Indian Electricity Act 2003 and CEA Safety Regulations 2010, construction is allowed by

leaving a horizontal distance of 4.3 meters from the conductor of 132 KV line.

Submitted for your information and further action.

Sd/-

Additional Executive Engineer

Channel Maintenance Sub Division Oglewadi.

True Copy of the document / record supplied under RTI Act.



महाराष्ट्र शासन
उद्योग, ऊर्जा व कामगार विभाग
विद्युत निरीक्षक, विद्युत निरीक्षण विभाग, मिरज

दुरध्वनी क्र. : ०२३३-२२२४७१
E-Mail ID : eimiraj.nrg-mh@gov.in
Website : www.ceimah.in

पत्ता : मोहनराव शिंदे दुध उत्पादक व पुरवठा संघ लि.
इमारत, पहिला मजला मार्केट यार्ड, मिरज
ता. मिरज जि. सांगली. ४१६ ४१०

जा.क्र. विनिमि/ तां. स. / १८५४ / २०२२

दिनांक : 2 NOV 2022

परिपत्रक

Annexure A-4

विषय : विजवाहिनी खाली किंवा विज वाहिनी लगत असुरक्षित अंतरावर
असलेल्या इमारतींना विजपुरवठा न देणेबाबत.

संदर्भ : विद्युत अधिनियम २००३ व केंद्रीय विद्युत प्राधिकरण (विद्युत पुरवठा व सुरक्षा
संबंधीचे उपाय) विनियम २०१० विनियम क्रं. ६० व ६१

विद्युत अधिनियम २००३ व केंद्रीय विद्युत प्राधिकरण (विद्युत पुरवठा व सुरक्षा संबंधीचे उपाय) विनियम २०१० च्या विनियम ६० व ६१ नुसार विद्युत वाहिनी खाली किंवा विद्युत वाहिनी लगत असुरक्षित अंतरावर बांधकाम करणे हे नियमबाह्य व बेकायदेशीर आहे. अशा नियमबाह्य व बेकायदेशीर बांधकामांना विद्युत अधिनियम २००३ चे कलम ६८ अन्वये विद्युत वाहिनीस अडथळा समजणेत यावा व अशा बांधकाम मालकाविरुद्ध विद्युत अधिनियम २००३ चे कलम ६८ (५) अन्वये कार्यकारी दंडाधिकारी यांचे कोर्टात दिवाणी दावा दाखल करण्यात यावा.

तसेच अशा बेकायदेशीर इमारतींना विद्युत पुरवठा दिल्यास विद्युत अपघात होण्याची शक्यता नाकारता येत नाही. त्यामुळे सदर इमारतीमध्ये राहणाऱ्या नागरिकांच्या जीवित्तास धोका होऊ नये व अशा धोकादायक इमारतीमध्ये लोकांनी वास्तव्य करू नये यास्तव अशा इमारतींना विद्युत पुरवठाकारांनी विद्युत पुरवठा करू नये.

तरी वर नमुद केल्याप्रमाणे विद्युत वाहिनीखाली / वाहिनी लगत सुरक्षीत अंतर न सोडता बांधकाम करणेत आलेल्या इमारतीस विज पुरवठा केल्यास व त्यामुळे पुढे विद्युत अपघात घडल्यास त्याची सर्वस्वी जबाबदारी विज पुरवठा करणाऱ्या संबंधीत अधिकाऱ्यावर असेल.



Sathod

(सं. शं. राठोड)

विद्युत निरीक्षक

विद्युत निरीक्षण विभाग, मिरज

प्रत : अधीक्षक अभियंता, मराविविकंलि, सांगली मंडळ, विश्रामबाग सांगली यांना
माहितीसाठी व आपल्या स्तरावर सक्त निर्देश देणेबाबत.

प्रत : कार्यकारी अभियंता, मराविविकंलि, सांगली (शहर / ग्रामीण) / इस्लामपूर / विटा/
कवठेमहांकाळ यांना माहितीसाठी व योग्य त्या पुढील कार्यवाहीसाठी

प्रत : अतिरिक्त कार्यकारी अभियंता, मराविविकंलि, उपविभाग सांगली (उत्तर / दक्षिण /
पश्चिम / मध्य) / माधवनगर / मिरज (शहर) यांना माहितीसाठी व योग्य त्या
पुढील कार्यवाहीसाठी

प्रत : उपकार्यकारी अभियंता, मराविविकंलि, इस्लामपूर (१/२) / आष्टा / शिराळा /
मिरज (ग्रामीण १ /२) / सावळज / तासगाव (१/२) / विश्रामबाग / विटा /
कडेगाव / खानापूर / आटपाडी / पलूस / कवठेमहांकाळ / जत / संख यांना
माहितीसाठी व योग्य त्या पुढील कार्यवाहीसाठी

ENGLISH TRANSLATION

GOVERNMENT OF MAHARASHTRA

INDUSTRY, ENERGY AND LABOUR DEPARTMENT

ELECTRICAL INSPECTOR, ELECTRICAL INSPECTOR DEPARTMENT, MIRAJ

Tel. No. 0233-2222471 Email Id: eimiraj.nrg-mh@gov.in Website: https://www.ceimah.in	Address: Mohanrao Shinde Milk Producer and Distributor Society Ltd. Apartment, 1 st Floor, Market Yard, Dist. Sangli, Tal. Miraj 416 410
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Out. No. vinimi/ta.s./1854/2022

Date: 02/11/2022

CIRCULAR

Subject: It pertains to the prohibition of providing electrical power to building situated under the power lines or at unsafe distances adjacent to such power lines.

Reference: Electricity Act 2003 and Central Electricity Authority (Measures relating to Electricity Supply and Safety) Regulations 2010 Regulation No. 60 and 61.

According to the Electricity Act 2003 and Regulation 60 and 61 of the Central Electricity Authority (Measures relating to Electricity Supply and Safety) Regulations 2010, it is unlawful and illegal to construct under power lines or at unsafe distances adjacent to power lines. Such irregular and illegal constructions should be considered obstruction of electricity line under Section 68 of Electricity Act 2003 and a civil suit should be filed in the Court of Executive Magistrate under Section 68 (5) of Electricity Act 2003 against the owner of such construction.

However, as mentioned above, if electricity is supplied to a building constructed without leaving a safe distance under/next to the power line and an electrical accident occurs due to this, the entire responsibility of the concerned authority will be on the power supply authority.

Sd/-

**Electrical Inspector,
Electrical Inspector Department, Miraj.**

Copy : To the Superintending Engineer, Maravivikanli, Sangli Mandal, Vishram Bagh Sangli for information and strict instructions at your level.

Copy : To Executive Engineer, Maravivikanli, Sangli (Urban / Rural) / Islampur/Vita/Kavthemahankal for information and appropriate further action.

Copy : Additional Executive Engineer, Maravivikanli, Sub Division Sangli (Nort/South/West/Central)/Madhavnagar/Miraj(City) for information and appropriate further action.

Copy : Deputy Executive Engineer, Maravivikanli, Islampur (1/2) / Ashta / Shirala / Miraj (Rural 1/2) / Sawalj / Tasgaon (1/2) / Vishrambagh / Vita / Kadegaon / Khanapur / Atpadi / Palus / Kavthemahankal / Jat / Sankh for information and appropriate further action.


Annexure A-5

Format No. NLES/LAB/F/075-7.8


TEST REPORT			
Report No	NLES/24-25/05/NI/RE/823	Report Issue Date	08/05/2024
Name and Address of Customer	M/s. Om Industries Gat No.605, Milkat No.3088, At Post Kale-Bhairavnath Nagar, Tal-Karad, Dist-Satara.		
Discipline	Chemical		
Group	Atmospheric Pollution		
Sub Group	Ambient Air		
Sample Name	Ambient Noise		
Date of Sampling	06/05/2024		
Method of Sampling	IS 9989: 1981		
Sampling Duration	Spot Noise		
Sampling done by	Encuro Environment Solutions		
Results			
Sr. No.	Location	Average Noise Level Reading dB(A)	Limits as per CPCB guidelines
		Day Time	
1	Front Side	84.6	Day Time = 75 dB
2	Backside	82.1	
Remark- From above Noise level Day Time results are not within Central Pollution Control Board Standards limit.			

Terms and Conditions

- This Report is valid for tested sample only
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, NLES.


Reviewed By
(Ms. Kalyani Gore)




Authorized Signatory
(Mr. Abhishek Tope)

*****End of Report*****

Page 1 of 1